

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH:

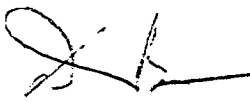

CA No. 144 197

SRI.....P.R. Dab..... Applicant(s)

.....M. S. O. I..... VERSUS X C.R.S..... Respondant(s)

Mr. C. Choudhury, M. Choudhury
..... Advocate for the Applicant(s)

Mr. S. Ali, Sr. C.G.S.C.
..... Advocate for the Respondant(s)

Office Order Note	(Date)	Court Order
	14.7.97	Heard Mr. C.Choudhury, learned counsel appearing on behalf of the applicant.
		Mr. S.Ali, learned Sr. C.G.S.C. to receive instructions within 3 weeks.
		Meanwhile, operation of the order dated 14.5.97 issued by the Senior Accounts Officer transferring the applicant from Santir Bazar to Dharmanagar shall remain suspended.
		List on 25.7.1997 for admission.
		 Vice-Chairman
	7.7.97	trd
Copy of order dt. 6.7.97 on admission to the concerned person on 7.7.97.	25.7.97	The learned Central Government Standing Counsel prays for further two weeks time to receive instruction. Prayer allowed.
		List it on 8.8.97. The interim order shall continue.
		 Vice-Chairman
Memorandum of appearance filed by Mr. G. Sharma, Addl. C.G.S.C. 1.8.97		
Copy of order dt. 25.7.97 issued to the C.M.C.G. Sec.		

Dated 1.8.97

The Sr. Dy. Accountant (A&E),
O/O the Accountant General, Meghalaya,
Mizoram & Arunachal Pradesh, Shillong vide
his letter No. DA/Cell/Court Case/PRD/1455
dated 23.7.97 informed this registry that
the order dtd 4.7.97, passed in O.A. 144/97
staying the operation of Transfer order
despatched by this registry on 8.7.97

(Monday) is received by them only on
14.7.97. In the meantime the substitute
of the applicant Sri P.R. Deb has joined
on 4.8.97 and the applicant was also
released subsequently. Since the
Transfer order of their office had
already been carried out and reversing
the same will create extreme complicity,
hence advice is sought for in this
regard.

Laid before the bench for kind
perusal and necessary orders.

S. O. (J)
S.O.(J)/8

D.R.
D.R.

8.8.97

Mr C. Choudhury, learned coun-
sel appearing on behalf of the appli-
cant submits that the applicant is
no longer interested to proceed with
the case. He wants to withdraw the
case. Prayer for withdrawal is gran-
ted. Mr G. Sarma, learned Addl. C.G.S.C
has no objection.

Application is dismissed on
withdrawal.

9.9.97

Copy of the order
has been issued to
the parties along with
the L/Adms of the parties
vide D. No. 3002 to 3005
dated 11/9/97.

JB
Vice-Chairman